FTS No. 1436753

Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

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North Block, New Delhi,
Dated the 06 July, 2020.

To

All Pr. Chief Commissioners/Pr. Directors General/ Chief Commissioners/ Directors General of Customs, GST and Central Excise.

Madam/Sir,

Subject: Vulnerability of the websites of Customs Excise and Service Tax Appellate Tribunal – reg.

The Board from time to time is in receipt of information from Ministry of Home Affairs about the prevailing vulnerability in the websites of the Department. There have been specific references about some of the field formations.

2. The undersigned has been directed to inform that these letters should be acted upon urgently and meaningful audit and Vulnerability Assessment and Penetration Testing (VAPT) of the entire ICT systems from competent auditors and testers may be done so that the vulnerability pointed out are removed at the earliest. In case of any likely delay the websites should be temporarily deactivated so that it does not become a target for hackers/cyber attack, causing public concern. Care should be taken to put back the site, after due rectification, immediately as not to cause any inconvenience to the tax payers and the public.

3. This issues with the approval of the Chairman, CBIC.

Yours faithfully

Encl: As above

(Sunil Kumar Sinha)
Commissioner (Coord.)